

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CRL.) NO(s). 849 OF 2005 IN SLP(CRL.) NO.1294/2004

JAGANNATH MABLA DEVADIGA

Petitioner(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

(With appln(s) for c/delay in filing review petition and office report)

Date: 31/08/2005 This Petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

By Circulation

UPON perusing papers the Court made the following
O R D E R

The review petition is dismissed on the ground
of delay as well as on merit.

VERMA)
MASTER

(R.K. DHAWAN)
COURT MASTER

(VEERA
COURT

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

REVIEW PETITION(CRL.) NO.849 OF 2005

IN

SPECIAL LEAVE PETITION(CRL.) NO.1294 OF 2004

JAGANNATH MABLA DEVADIGA

.... PETITIONER.

VERSUS

STATE OF KARNATAKA

.... RESPONDENTS.

O R D E R

There is an inordinate delay of 263 days which is not satisfactorily explained. That apart, we do not find any merit in the review petition. The review petition is dismissed on the ground of delay as well as on merits.

.....J

(K.G. BALAKRISHNAN)

.....J

(B.N. SRIKRISHNA)

NEW DELHI;

AUGUST 31, 2005.